

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 5916 of 2020

Anuranjan Kullu Petitioner(s).
Versus
The State of Jharkhand ... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. K.S. Nanda, Advocate.
For the State : Ms. Anuradha Sahay, A.P.P.

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02/09.09.2020: The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11:00 A.M. They have no complaint in respect of the audio and video clarity and quality.

Learned counsel for the petitioner(s) prays to ignore the defect(s), as pointed out by the office and take up the matter on merits.

However, counsel for the petitioner undertakes to deposit the court fees, if any, within two weeks from today. Rest of the defect(s) is ignored for the present.

Heard the counsel for the parties.

The petitioner is an accused for the offence punishable under Section(s) 302 of the Indian Penal Code and Section 3 /4 of the Prevention of Witch (Daain) Practices Act, in connection with Bolba P.S. Case No. 04/2020, pending in the court of learned SDJM, Simdega.

There is direct allegation against the petitioner for committing the murder of the deceased after branding the deceased as witch. The deceased is the wife of the informant.

Since there is direct allegation against the petitioner and considering the nature of allegation, I am not inclined to release the petitioner on bail. Accordingly, the prayer for bail of the petitioner, above named, is **rejected**.